

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No.123**

**C.P. (IB) No. 119/Chd/Hry/2022**

**IN THE MATTER OF:**  
**Bharti Airtel Limited**

**...Petitioner-Operational Creditor**

**Versus**

**Bigo Service India Private Limited**

**... Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Komal Abrol, Advocate

**For the Respondent** : Mr. Anand Chhibbar, Senior Advocate with Mr.  
Vaibhav Sahni, Advocate & Ms. Swati Vashisht,  
PCA

**ORDER**

Heard the submissions made by the Ld. counsel for the petitioner-operational creditor as well as Ld. counsel for the respondent-corporate debtor. The matter will be heard fresh by the present bench, therefore, with the consent of both the Ld. counsels, list the matter on 15.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**